

(Interruptions) \*\*

अध्यक्ष महोदय : क्या आप कोई बात सुनोगे ? आप मेरी बात सुनिए ।

(व्यवधान)

अध्यक्ष महोदय : आप जो मर्जी कीजिए, लेकिन बात तो सुनिए ।

(व्यवधान)

MR. SPEAKER : I have not allowed anybody.

(Interruptions)\*\*

अध्यक्ष महोदय : आप बात सुन लीजिए ।

(व्यवधान)

अध्यक्ष महोदय : आप मेरी बात सुनिए ।

(व्यवधान)

MR. SPEAKER : If this is the way you want to run democracy, I again adjourn the House for one hour.

12 05 hrs.

*The Lok Sabha adjourned till five Minutes past Thirteen of the clock.*

*The Lok Sabha reassembled at eight minutes past Thirteen of the clock.*

(MR. SPEAKER in the Chair).

SHRI. G.M. BANATWALLA (Ponnani) : Just one point, Sir, and I will take my seat. About this Andhra Pradesh situation I request you to direct the Government to make a statement in order to enable all to

have a correct appraisal of the situation. The Government must be directed to make a statement. The Government owes it to this House and to the nation to disclose all the full facts. I hope you will give this direction to the Government.

MR. SPEAKER : Now Paper Laid. Shri Khursheed Alam Khan.

SHRI. G.M. BANATWALLA : Please say yes or no, then I will resume my seat

MR. SPEAKER : I cannot give a direction. Your views have already been conveyed to them. Shri Khursheed Alam Khan

13 10 hrs

#### PAPERS LAID ON THE TABLE

*Notification under Air Corporation Act, 1953*

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : On behalf of my colleague, Shri Khursheed Alam Khan, I beg to lay on the Table a copy of Notification No. AV - 18012/1/84-AC (Hindi and English versions) published in Gazette of India dated the 3rd December, 1983 making certain amendment to 'The Indian Airlines Cancellation of Tickets and Refund Regulations, 1980' published in Notification No. GS-35 (424)/80 dated the 30th August, 1980 together with an explanatory note, under sub-section (4) of section 45 of the Air Corporations Act, 1953. (Placed in Library See No. LT-8588/84).

*Review on the working of and Annual Report of Jute Corporation of India Ltd Calcutta for 1982-83 and Statement for delay in laying these papers*

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A.

SANGMA): On behalf of my colleague, Shri Nihar Ranjan Laskar, I beg to lay on the Table :—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1982-83.
- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library See No. LT—8589/84).

#### *Notifications under Customs Act, 1962*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(1) G.S.R. 597 (E) published in Gazette of India dated the 8th August, 1984 together with an explanatory memorandum making certain amendment to Notification No.117/78 Customs dated the 9th June, 1978 so as to include 'Crude Napthalene' in the schedule to notifications to facilitate import of crude naphthalene without payment of customs duty against advance licences for export production.

(2) G.S.R. 605 (E) and 606 (E) published in Gazette of India dated the 10th August, 1984 together with an explanatory memorandum regarding exemption to

certain specified categories of waste paper from the whole of the basic, additional and auxiliary duties of customs leviable thereon. (Placed in Library See No. LT-8590/84).

*Annual Report of and Review on the working of All India Handloom Fabrics Marketing Cooperative Society Ltd. Bombay for 1982-83 and Corrigendum to Audited Accounts of Export-Inspection Council and Export Inspection Agency for 1982-83*

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Bombay, for the year 1982-83. (Placed in Library See No. LT—8591/84).

(2) A copy of Corrigendum (Hindi and English versions) to the Audited Accounts of the Export Inspection Council and Export Inspection Agency, for the year 1982-83. (Placed in Library See No. LT—8592/84).

13 12 hrs.

#### MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha